

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 359/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: Shree Laxmi Enterprises
V/s.
Essar Offshore Subsea Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Kritika Sethi ilb. Cyril Amarchand Mangaldas	Counsel for the Respondents. <u>ORDER</u>	Kritika Sethi

TCP No. 359/I&BP/NCLT/MB/MAH/2017

First Call: Petitioner's side is absent whereas Debtor's Counsel is present.

Second Call: Petitioner is called absent. Corporate Debtor's side is present.

It appears on record that on the last date of hearing, the Petitioner expressed its desires to withdraw this Company Petition with a liberty to file afresh, in view of the same, this matter has been posted for today for filing withdrawal memo.

However, the Petitioner having remained absent for this hearing, the Corporate Debtor side being present, this Company Petition is hereby **dismissed** for default.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

B.S.V. PRAKASH KUMAR
Member (Judicial)